

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSIN RE : CORBETTI.A. NO. 20650 of 2023
(CEC REPORT No. 3 of 2023)WITHI.A. NO. 75033 OF 2023ANDI.A. No. 199355 of 2024
(CEC Report No. 16 of 2024)INWRIT PETITION (CIVIL) NO. 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

IN THE MATTER OF:

GAURAV KUMAR BANSAL

APPLICANT

Date : 17-11-2025 These applications were called on for
pronouncement of judgment today.

Amicus Curiae

Mr. K. Parameshwar, Sr. Advocate [A.C.]
Mr. Mukunda, Adv.
Ms. Kanti, Adv.
Ms. Raji Gururaj, Adv.
Mr. Shreenivas Patil, Adv.
Ms. Veda Singh, Adv.
Mr. Prasad Hegde, Adv.
Ms. Sai Kaushal N., Adv.

Mr. Harish N. Salve, Sr. Adv. (N.P.)

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Mr. Suhasini Sen, Adv.
Mr. Gaurang Bhushan, Adv.

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Ms. Suhashini Sen, Adv.
Mr. Shyam Gopal, Adv.
Mr. Raghav Sharma, Adv.
Mr. Raman Yadav, Adv.
Ms. Sunanda Shukla, Adv.
Dr. N. Visakamurthy, AOR

1. Hon'ble the Chief Justice of India has pronounced the reportable judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice Augustine George Masih and Hon'ble Mr. Justice A.S. Chandurkar.

2. The Bench has issued various directions in terms of the signed reportable judgment.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file.)